

Energy and the ore was processed on a pilot scale at the site.

(b) and (c) The Atomic Energy Regulatory Board (AERB) asked for a report from the AMD on the incident reported on October 12, 1994 when 2.5 Kg. of Sodium-Di-Uranate (also called yellow cake) was recovered from four individuals by the Meghalaya Police. The report called for has been furnished to the AERB.

(d) and (e) A case has been registered under the provisions of the Atomic Energy Act, 1962 against the four persons from whom the yellow cake has been recovered and investigation has been taken up by the police authorities of Meghalaya.

[Translation]

Loan by KVIC

148. SHRIMATI SHEELA GAUTAM:
SHRIMATI BHAVNA CHIKHALIA:

Will the PRIME MINISTER be pleased to state:

(a) the societies of Scheduled Castes and Scheduled Tribes to which loans have been given by the Khadi and Village Industries Commission during 1991-92, 1992-93 and 1993-94; and

(b) the amount of loan given to them, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) and (b) Information is being collected and will be laid on the Table of the House.

Subletting of Government Accommodation

149. SHRI JANARDAN MISRA:
SHRI PANKAJ CHOWDHARY:
SHRI ARVIND TRIVEDI:
SHRI RAJVEER SINGH:
DR. LAL BAHADUR RAWAL:
SHRI SURENDRA PAL PATHAK:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Central Government employees found guilty of subletting their Government accommodation during the last two years; and till date;

(b) the action taken against such employees and the number of quarters surrendered; and

(c) the concrete measures taken by the Government to make such drive more effective?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI R. K. THUNGON): (a) The information is as under:—

Year	1992	1993	1994 (till 30.11.94)
No. of Employee Guilty of subletting	214	43	44

(b) All the penalties prescribed under the Allotment of Government Residence (General Pool in Delhi) Rule 1963 (SR 317-B-21) have been awarded to such Government Employees as were found guilty of subletting the Government accommodation. The number of quarters surrendered/evicted/vacated is as under:—

Year	1992	1993	1994
	110	7	28

(c) As and when any complaint is received about subletting of any quarter, an inspection is arranged. A special drive for inspection of quarters on the basis of complaints was taken up in September 94. More than 600 complaints have been investigated, out of which 285 have been found to be of subletting. Show Cause Notices have been issued to such allottee and further action is taken on the basis of inspection reports and the personal hearing of the allottee.

[English]

Conference on Drug Prices

150. SHRI V. SOBHANADREESWARA RAO VADDE:

Will the Minister for CHEMICALS & FERTILIZERS be pleased to state:

(a) whether the drug companies have convened any conference on GATT in the month of July, 1994;

(b) if so, the details of the participants and issues discussed therein;

(c) the names of bulk drugs which are under patent and accounted for more than Rs. 50 lakhas imported during 1992-93 and 1993-94; and

(d) the quantity and CIF value of import during the above period and the percentage increase?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONIC AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (d) The Indian Patents Act, 1970 does not provided for product patents for drugs and as such no analysis has been made regarding import of drugs under Patent. In July, 1994 Organisation of Pharmaceutical Producers of India and Confederation of Indian Industry organised a Seminar on "The Post GATT Agenda for the Indian Pharmaceuticals Industry". The officials of this Ministry as well as some other Ministries were also invitees to this Seminar. The issues discussed in the Seminar were; key issues in future patent protection, opportunities for pharmaceutical exports, role of patent protection in technology transfer, role of industry in basic R&D, global trends in research collaboration, and R&D alliances.

[Translation]

Wasteland Development in Rajasthan

151. SHRI GIRDHARI LAL BHARGAVA:

Will the PRIME MINISTER be pleased to state:

(a) the amount allocated under Wasteland Development Programme to Rajasthan during 1992-93, 1993-94 and 1994-95; and

(b) whether this amount is less as compared to the amount allocated to other States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS, DEVELOPMENT) (COL. RAO RAM SINGH): (a) and (b) Afforestation/Tree Planting is carried out over various categories of land including wastelands under point no. 16 of the 20 Point Programme. The allocation under this programme is made on year to year basis. The details of the allocation made during 1992-93, 1993-94 and 1994-95 to the various states including Rajasthan are given in the statement attached. This